

HIGH COURT OF DELHI AT NEW DELHI

No. 174/Genl.II/G-10/DHC

Dated: 15/02/19

CIRCULAR

It is hereby circulated for information that on the recommendations of The Internal Complaints Committee constituted in terms of Section 4 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act 2013, Hon'ble the Chief Justice has been pleased to order that any complaint received under Section 9 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 should be dealt with promptly.

Sd/-

(Dinesh Kumar Sharma)
Registrar General

Endst. No. 3851-54/Genl.-II/G-10 /DHC Dated 15.02.19

Copy forwarded for information and compliance:-

1. All Registrars, OSD(s), Coordinator (DIAC).
2. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
3. DR-cum-PA to Registrar General.
4. All Deputy Registrars/Assistant Registrars/Private Secretaries/
Court Masters/ Admn. Officers (Judl.)



(Pawan Kumar Kalra)
Joint Registrar (Genl.-Admn.-II)